

ANNUAL REPORT (1959-60) OF THE OIL AND NATURAL GAS COMMISSION

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959, a copy of the Annual Report of the Oil and Natural Gas Commission for the year 1959-60. [Placed in Library. See No. LT-2779/61.]

REPORT OF THE INDIAN DELEGATION TO THE 17TH SESSION OF THE CONTRACTING PARTIES TO THE GATT

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri Nityanand Kanungo, I beg to lay on the Table a copy of the Report of the Indian Delegation to the 17th Session of the Contracting Parties to the General Agreement on Tariffs and Trade (GATT), held in Geneva during October-November, 1960. [Placed in Library. See No. LT-2769/61.]

FIRST ANNUAL REPORT (1959-60) OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED AND REVIEW OF THE WORKING THEREOF

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers:—

- (i) First Annual Report of the Rehabilitation Industries Corporation Limited for the year 1959-60, together with the Auditors' Report thereon.
- (ii) Review of the working of the Rehabilitation Industries Corporation Limited for the year 1959-60.

[Placed in Library. See No. LT-2770/61 for (i) and (ii).]

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, 1961

SHRI R. M. HAJARNAVIS: I also, on behalf of Shri Manubhai Shah beg to lay on the Table, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 255, dated the 22nd February, 1961, publishing the Khadi and Village Industries Commission (Amendment) Rules, 1961. [Placed in Library. See No. LT-2727/61.]

SIXTH ANNUAL REPORT (1960) OF THE ADMINISTRATIVE VIGILANCE DIVISION (MINISTRY OF HOME AFFAIRS)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy of the Sixth Annual Report of the Administrative Vigilance Division (Ministry of Home Affairs) for the period 1st January to 31st December, 1960. [Placed in Library. See No. LT-2757/61.]

THE I. A. S. (CADRE) AMENDMENT RULES, 1961

SHRI B. N. DATAR: I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 150, dated the 2nd February, 1961, publishing the I.A.S. (Cadre) Amendment Rules, 1961. [Placed in Library. See No. LT-2730/61.]

AMENDMENT IN THE PUNJAB MOTOR VEHICLES RULES, 1940, AS APPLIED TO HIMACHAL PRADESH

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. H(T)14-427/59, dated the 10th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to

Himachal Pradesh, issued by the Himachal Pradesh Administration [Placed in Library. See No. LT-2729/61.]

NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT, 1958

SHRI B. R. BHAGAT: Also on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each of the following Notifications of the Ministry of Transport and Communications (Department of Transport):—

- (i) Notification G.S.R. No. 1549, dated the 17th December, 1960, publishing the Merchant Shipping (Registration of Indian Ships) Rules, 1960.
- (ii) Notification G.S.R. No. 1550, dated the 17th December, 1960, publishing the Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960.
- (iii) Notification G.S.R. No. 1551, dated the 16th December, 1960, publishing the Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960.
- (iv) Notification G.S.R. No. 1552, dated the 16th December, 1960, publishing the Merchant Shipping (Distressed Seamen) Rules, 1960.
- (v) Notification G.S.R. No. 1553, dated the 16th December, 1960, publishing the Sailing Vessels (Assignment of Free Board) Rules, 1960.
- (vi) Notification G.S.R. No. 1554, dated the 16th December, 1960, publishing the sailing Vessels (Statement of Crew) Rules, 1960.
- (vii) Notification G.S.R. No. 1555, dated the 16th December, 1960, publishing the Merchant Shipping (Tonnage Measurement of Sailing Vessels) Rules, 1960.

(viii) Notification G.S.R. No. 1556, dated the 16th December, 1960, publishing the Merchant Shipping (Registration of Sailing Vessels) Rules, 1960.

(ix) Notification G.S.R. No. 1557, dated the 16th December, 1960, publishing the Merchant Shipping (Continuous Discharge Certificates) Rules, 1960.

(x) Notification G.S.R. No. 1568, dated the 30th December, 1960, publishing the Merchant Shipping (Crew Accommodation) Rules, 1960.

[Placed in Library. See No. LT-2649/61 for (i) to (x).]

NOTE ENTITLED "INCIDENCE OF INDIRECT TAXES ON THE CONSUMER PRICE INDEX (A LIMITED ANALYSIS)"

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, on behalf of Shri L. N. Mishra, I beg to lay on the Table a copy of a note entitled "Incidence of indirect taxes on the Consumer Price Index (A limited analysis)". [Placed in Library. See No. LT-2773/61.]

THE INSURANCE (AMENDMENT) BILL, 1961

SECRETARY: Sir, I lay on the Table a copy of the Insurance (Amendment) Bill, 1961, as passed by the Lok Sabha.

STATEMENT RE MEETING OF THE COMMONWEALTH PRIME MINISTERS' CONFERENCE HELD IN MARCH, 1961

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): Mr. Chairman, the recent meeting of the Commonwealth Prime Ministers held in London was rather an unusual one; at any rate, it was not the normal meeting which is held to consider